

**Central Administrative Tribunal
Principal Bench**

OA No. 3011/2014

New Delhi this the 01st day of March, 2016

Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)

Krishan Kumar Dinodia

S/o Sh. Devender Kumar

R/o RZ-777, Street No. 5

Main Sagarpur, New Delhi-110046

Age 26 years

(Candidate for the post of Librarian)

..Applicant

(By Advocate: Mr. Ajesh Luthra)

Versus

1. Govt. of N.C.T. of Delhi

Through the Chief Secretary,

5th Floor, Delkhi Sachivalaya, New Delhi

2. Delhi Subordinate Services Selection Board,

Through its Chairman

Govt. of NCT of Delhi,

F-18, Karkardooma

Institutional Area, Delhi-92.

3. Directorate of Education

Through its Directorate

GNCT of Delhi

Old Secretariat, Delhi

...Respondents

(By Advocate: Mr. N.K. Singh for Mrs. Avnish Ahlawat)

ORDER (ORAL)

Mr. A.K. Bhardwaj, Member (J) :-

Learned counsel for the parties are ad idem that the controversy involved in the present case has been laid at rest by the order of this Tribunal dated 18.12.2015 in OAs Nos. 4445/2014, 4591/2014, 4592/2014, 4593/2014, 4595/2014, 4596/2014, 4597/2014, 4598/2014, 4598/2014, 4599/2014, 4600/2014, 4604/2014, 4607/2014, 4608/2014, 4611/2014, 4612/2014, 4613/2014 4615/2014 and 4587/2014, particularly in para 9 and 20 thereof, which reads as under:-

9. The respondents on their part, produced the copies of the respective OMR sheets of all the applicants to show that the applicants failed to bubble the required slots in the OMR Sheet.

20. In view of the above legal position and in view of the fact that the applicants were already permitted to take the examination provisionally by virtue of the interim orders dated 23.12.2014 and their results are yet to be declared by the respondents, we are of the considered view that the ends of justice would be met if the respondents are directed to declare the results of the applicants and to consider their cases along with others as per his/her merit, after verifying their qualifications or otherwise satisfying themselves with their suitability, in accordance with law, within four weeks from the date of receipt of a copy of this order. The OAs are disposed of accordingly. No costs.”

2. In view of stand taken by learned counsel for the parties, OA is disposed of with direction to the respondents to extend the benefit of said order to applicant herein also. No costs.

(V.N. Gaur)
Member (A)

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(A.K. Bhardwaj)
Member (J)